

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. RAJIV KALRA

Petition(s) for Special Leave to Appeal (Crl.) No(s) .11668-11669/2019

DHRUV PARASHAR

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

Date : 09-03-2021 These petitions were called on for hearing today.

For Petitioner(s) Mr. Devvrat, AOR
 Ms. Swati Setia, Adv.
 Mr. Subas Ray, Adv.
 Mr. Aditya Kr. Dubey, Adv.

For Respondent(s) Mr. Vishnu Shankar Jain, AOR
 Mr. Chanakya Gupta, Adv.

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

Common respondent no.1 has filed counter affidavit.

Notices issued to respondent no.2 in SLP (Crl.) No.11668/2019 and respondent nos.2 and 3 to 6 in SLP (Crl.) No.11669/2019 received undelivered with remarks "left".

Learned counsel submits that no other address of these respondents is known to his party. As prayed for, notices to these respondents be issued through concerned Police Station within four weeks' time subject to learned counsel for the petitioner furnish particulars of the concerned Police Station within one week's time.

List the matters again on 10.05.2021.

RAJIV KALRA
Registrar

(RG)